

MINUTES OF MEETING No.16/18 OF NORMS COMMITTEE-I (DES-I SECTION) DATED 14.11.2017 HELD ON 22.12.2017.

The meeting No. 16/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 dated 14.11.2017 held on 22.12.2017 under the Chairmanship of Sh. S.B.S.Reddy, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, Udyog Bhawan
4.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan .
5	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.

Case No.:50/15/80-ALC2/2013	Party Name:TERACOM LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00306/AM14/	File RLA :05/24/040/00199/AM14/	File Lic.No/Date:0510364316 03.09.2013	
1 Decision : The Committee considered the case as per agenda and took the following decision. The applicant shall submit a certificate from jurisdictional GST/ Customs/Excise authorities showing production and consumption data to the RA at the time of redemption . RA would compare this data with the quantity applied by them and allow lower of the two for EODC purpose.			
RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .			

Case No.:1/7/80-ALC2/2017	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
HQ :01/80/050/00111/AM18/	File RLA :03/81/040/00208/AM14/	File Lic.No/Date:0310751868 01.10.2013	Defer Date:09.1.2018.
2 Decision : The Committee considered the case and decided to deferred it as firm has not furnished information to D/L dated 03.11.2017 issued by this office.			
Case is deferred to 06.2.2018.			



Case No.:15/19/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00387/AM14/	File RLA :34/24/040/00097/AM14/	File Lic.No/Date:3410038311 22.10.2013	
3 Decision : The Committee considered the case and decided to ratify the norms as under :- 1. The import items at Sl. No. 1 to 4 (plastic products) are allowed on 5 % wastage on net content of each input. 2. The import item at sl . No. 5 and 6 are allowed on net to net basis with accountability clause. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .			

Case No.:78/8/80-ALC2/2015

Party Name:ZENITH PRECISION PVT LTD .,

Meet No/Date:16/80-ALC2/2017 14.11.2017

Status: Approved

HQ File RLA File Lic.No/Date:0710108234 19.05.2015

:01/80/050/00184/AM16/ :07/24/040/00027/AM16/

Decision : The Committee decided to ratify the norms based on the recommendation of DIPP I.D no 12/78/2017-TSW/4 dated 14.11.2017 as under:--

1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1	372	35	457	69	1581
2	372	36	1587	70	849
3	315	37	3295	71	3322
4	77	38	727	72	332
5	75	39	427	73	1244
6	251	40	480	74	185
7	5	41	716	75	652
8	5	42	111	76	324
9	5	43	453	77	417
10	5	44	785	78	178
11	7	45	984	79	1207
12	7	46	1057	80	262
13	9	47	344	81	231
14	9	48	2628	82	900
15	35	49	474	83	184
16	34	50	474	84	4100
17	60	51	378	85	317
18	1489	52	323	86	1479
19	1447	53	323	87	753
20	72	54	281	88	64
21	82	55	42	89	50
22	1222	56	611	90	488
23	495	57	152	91	888
24	265	58	96	92	223
25	89	59	105	93	522

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26	90	60	88	94	420
27	19	61	85	95	2378
28	32	62	93	96	2373
29	98	63	184	97	356
30	152	64	179	98	224
31	254	65	183	99	171
32	243	66	173	100	94
33	73	67	48		
34	138	68	338		

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Steel Scrap :

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% 5% recovery
1	741.11	35	130.08	69	17.66
2	741.11	36	121.33	70	12.16
3	1732.39	37	200.63	71	191.43
4	104.86	38	198.57	72	32.78
5	101.58	39	76	73	129.41
6	280.40	40	68	74	180.58
7	8.38	41	85	75	31
8	8.38	42	106.15	76	12.26
9	8.61	43	314.45	77	95.05
10	8.61	44	239.88	78	29.16
11	13.23	45	300.13	79	124.97
12	13.23	46	31	80	915.54
13	17.63	47	96.15	81	114.77
14	17.63	48	55.55	82	45.95
15	47.52	49	34.14	83	34.01
16	45.87	50	34.14	84	439.47
17	11.18	51	71	85	498.61
18	103.43	52	179.83	86	82.14
19	97.20	53	179.83	87	1152.27
20	38.08	54	143.03	88	44
21	12.78	55	22	89	37.17
22	59	56	35.71	90	411.53
23	81.61	57	5.79	91	522.24
24	42	58	98	92	148.77
25	60.81	59	16	93	13.43
26	61.24	60	15.33	94	11.68
27	11.03	61	18.97	95	1724.10
28	12	62	20.74	96	1720.48
29	15.26	63	28	97	77.66
30	23.67	64	30.94	98	74.49
31	38.80	65	40.64	99	56.73
32	37.76	66	38.53	100	8.58
33	65.29	67	47.73		
34	150.73	68	55.51		

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RA concerned may take necessary action as per the decision of Norms committee.

Case No.:23/8/80-ALC2/2015	Party Name:FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
5 HQ :01/80/050/00129/AM16/	File RLA :10/24/040/00009/AM16/	File Lic.No/Date:1010059146 20.05.2015	Defer Date: 06.2.2018.
Decision :The committee considered the case and decided to defer it , as comments awaited from MSME. Case is deferred to 06.2.2018.			

Case No.:2/7/80-ALC2/2017	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
6 HQ :01/80/050/00112/AM18/	File RLA :03/94/040/01178/AM15/	File Lic.No/Date:0310796046 20.05.2015	
Decision : The committee considered the case and decided to allow import item on net to net basis with accountability clause in terms of General Note -4 of Engineering product group. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee			

Case No.:56/8/80-ALC2/2015	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00162/AM16/	File RLA :53/24/040/00001/AM16/	File Lic.No/Date:5310018506 19.06.2015	

Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017, it is decided to ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1.Single Blood Bag	72060.000	PVC Compound	1.10 kg/kg content contained in export product
2.Single Blood Bag with NIP	60545.000	Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 number / number content contained in export product
3.Single Blood Bag with Sampling Arm & NIP	17280.000	Evident Paper- Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr/sq. mtr content contained in export product
4.Single Blood Bag with Sampling Arm NIP & Holder	3752.000	Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 number /number content contained in export product
5. Single Blood Bag with Sampling Arm NIP, Holder & D Bag	4032.000	Plasma Cap (Rubber Cap)	1.03 number /number content contained in export product

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6. Single Blood Bag SAGM	1890.000	Luer Adapter with Isoprene Sheath (VN LA IN PC, Quick Lock, Latex Free VA) XX-MN 2000 LV	1.03 number /number content contained in export product
7. Single Transfer Bag	7840.000	Oxygen Absorber	1.03 number /number content contained in export product
8. Double Blood Bag	52896.000	Y Tube	1.03 number /number content contained in export product
9. Double Blood Bag with Sampling Arm	4740.000	Thermal Transfer Ribbon 110 mm width x 300 mtr Long	1.03 meter/ meter content contained in export product
10. Double Blood Bag with NIP	13230.000	Big Break off Valve Assembly (Big BOV Assembly)	1.03 number /number content contained in export product
11. Double Blood Bag with Sampling Arm & NIP	3780.000	Y Connector	1.03 number /number content contained in export product
12. Double Blood Bag with Sampling Arm, NIP & Holder	15012.000	Soft Shell Filter (CRC Filter)	1.03 number /number content contained in export product
13. Double Blood Bag with Sampling Arm, NIP, Holder & D Bag	51942.000	Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 meter /meter content contained in export product
14. Triple Blood Bag	40104.000	Tube Connector	1.03 number /number content contained in export product
15. Triple Blood Bag with Sampling Arm	12432.000	Tube Holder	1.03 number /number content contained in export product
16. Triple Blood Bag with NIP	36000.000	PET-CPP Cover	1.02 number /number content contained in export product
17. Triple Blood Bag with Sampling Arm, NIP, Holder & D Bag	8880.000		
18. Triple Blood Bag SAGM	4200.000		
19. Triple Blood Bag SAGM with Sampling Arm	2400.000		
20. Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	66608.000		
21. Triple TAB Blood	1736.000		

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Bag with Sampling Arm & NIP			
22.Triple TAB Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	21252.000		
23.Quadruple Blood Bag	1980.000		
24.Quadruple Blood Bag with Sampling Arm, NIP, Holder & D Bag	2016.000		
25.Quadruple Blood Bag SAGM	28260.000		
26.Quadruple Blood Bag SAGM with Sampling Arm	1500.000		
27.Quadruple Blood Bag SAGM with Sampling Arm & NIP	1998.000		
28.Quadruple Blood Bag SAGM with Sampling Arm & Holder	2760.000		
29.Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	56676.000		
30.Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	60966.000		
31.Quadruple TAB Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	80220.000		
32.Top & Bottom Penta Blood Bag SAGM with CRC Filter, Sampling Arm,	1184.000		

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NIP, Holder & D Bag			
33.Cord Blood Bag	1360.000		

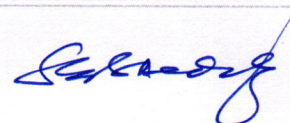
RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

Case No.:7/7/80-ALC2/2017	Party Name:AYYAPPA CNC PVT.LTD,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00117/AM18/	File RLA :07/24/040/00152/AM16/	File Lic.No/Date:0710108550 24.07.2015	
8 Decision : The Committee considered the case as per agenda and took the following decision. The applicant shall submit a certificate from jurisdictional GST/ Customs/Excise authorities showing production and consumption data to the RA at the time of redemption . RA would further reduce / cut 25 % on central excise certified actual consumption quantity for recovery from scrap. RA would also compare this reduced quantity with the quantity as applied and allow lower of the two for redemption purpose. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .			

Case No.:33/17/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00337/AM16/	File RLA :34/24/040/00095/AM16/	File Lic.No/Date:3410041426 04.08.2015	
9 Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .			

Case No.:35/17/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00339/AM16/	File RLA :34/24/040/00314/AM15/	File Lic.No/Date:3410041424 04.08.2015	
10 Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .			

Case No.:41/17/80-ALC2/2015	Party Name:GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00345/AM16/	File RLA :09/24/040/00275/AM16/	File Lic.No/Date:0910062561 08.09.2015	
11 Decision : The Committee considered the case as per agenda and took the following decision. The applicant shall submit a certificate from jurisdictional GST/ Customs/Excise authorities showing			



production and consumption data to the RA at the time of redemption . RA would compare this data with the quantity applied by them and allow lower of the two for EODC purpose.

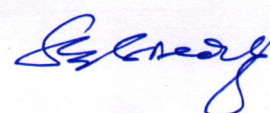
RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

12	Case No.:9/23/80-ALC2/2015	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	
Decision : The Committee considered the case as per agenda and took the following decision. RA concerned call for weight of each export product and net weight of input item thereof. RA shall give 5% wastage on net content of each input item in export item or claimed quantity which ever is less. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

13	Case No.:8/7/80-ALC2/2017	Party Name:AYYAPPA CNC PVT.LTD,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00118/AM18/	RLA File :07/24/040/00260/AM16/	Lic.No/Date:0710108976 30.10.2015	
Decision : The Committee considered the case as per agenda and took the following decision. The applicant shall submit a certificate from jurisdictional GST/ Customs/Excise authorities showing production and consumption data to the RA at the time of redemption. RA would further reduce / cut 25 % on central excise certified actual consumption quantity for recovery from scrap. RA would also compare this reduced quantity with the quantity as applied and allow lower of the two for redemption purpose.				
RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .				

14	Case No.:14/20/80-ALC2/2015	Party Name:MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	
Decision: The Committee considered the case as per agenda and took the following decision. The applicant shall submit a certificate from jurisdictional GST/ Customs/Excise authorities showing production and consumption data to the RA at the time of redemption . RA would compare this with the quantity applied by them and allow lower of the two for redemption purpose. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .				

15	Case No.:21/3/80-ALC2/2016	Party Name:RAJOO BAUSANO EXTRUSION PVT. LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00132/AM17/	RLA File :24/24/040/00035/AM16/	Lic.No/Date:2410041895 08.01.2016	
Decision: The committee considered the case and decided to allow import item on net to net basis with				



accountability clause as per General Note No-4 of Engineering product group. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee

Case No.:6/7/80-ALC2/2017	Party Name:AYYAPPA CNC PVT.LTD,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status:Approved
HQ :01/80/050/00116/AM18/	File RLA :07/24/040/00360/AM16/	File Lic.No/Date:0710109332 29.01.2016	
16 Decision: The Committee considered the case as per agenda and took the following decision. The applicant shall submit a certificate from jurisdictional GST/ Customs/Excise authorities showing production and consumption data to the RA at the time of redemption. RA would further reduce / cut 25 % on central excise certified actual consumption quantity for recovery from scrap. RA would compare this reduced quantity with the quantity as applied and allow lower of the two for redemption purpose. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .			

Case No.:12/3/80-ALC2/2016	Party Name:ELITE STEELS PVT LTD	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status:Approved
HQ :01/80/050/00123/AM17/	File RLA :05/23/040/00479/AM16/	File Lic.No/Date:0510397646 18.02.2016	
17 Decision : Committee decided to allow the import item @ 1.05 kg/kg content of Hot rolled steel in export item. RA would compare this with the quantity applied by them and allow lower of the two for EODC purpose. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .			

Case No.:31/6/80-ALC2/2016	Party Name:GOLD MOHUR PROFILES LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status:Deferred
HQ :01/80/050/00190/AM17/	File RLA :05/23/040/00480/AM16/	File Lic.No/Date:0510397636 18.02.2016	Defer Date: 06.2.2018..
18 Decision : The Committee considered the case and decided to refer this case to DIPP (Chemical) for their examination and comments. Case id deferred to 06.2.2018.			

Case No.:2/16/80-ALC2/2017	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status:Deferred
HQ :01/80/050/00265/AM18/	File RLA :05/23/040/00486/AM16/	File Lic.No/Date:0510397729 26.02.2016	Defer date : 06.2.2018.
19 Decision: The considered the as per agenda and noted that application sent to DHI on 6.11.2017 for their examination and comments Case is deferred to 06.2.2018.			

Case No.:9/3/80-ALC2/2016	Party Name:MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status:Approved
HQ	File RLA	File Lic.No/Date:3110066020	
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:01/80/050/00120/AM17/	:31/83/040/00166/AM16/	01.03.2016	
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Decision : The Committee considered the case as per agenda and took the following decision.
The import item at sl. No 1 is allowed on 20 % wastage on net content
The import item at sl. No 2 is allowed on 10 % wastage on net content
The import item at sl. No 3 is allowed on 20 % wastage on net content
The import item at sl. No 4 is allowed on 10 % wastage on net content

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

Case No.:11/3/80-ALC2/2016	Party Name:MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00122/AM17/	File RLA :31/83/040/00165/AM16/	File Lic.No/Date:3110066019 01.03.2016	

21 Decision : The Committee considered the case as per agenda and took the following decision. The import item at sl. No 1 is allowed on net to net basis on accountability clause and import item at sl.no 2 &3 are allowed on 10 % wastage on net content of inputs items respectively in export product.

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

Case No.:32/6/80-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00191/AM17/	File RLA :06/24/040/00048/AM16/	File Lic.No/Date:0610038338 10.03.2016	

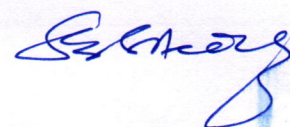
22 Decision : The Committee considered the case as per agenda and took the following decision. RA concerned may obtain the net content of import item at sl. No 1,2,3,4&7 i.e relevant polymer item in export product and allow 5% wastage on net content. The import item at sl. No 5& 6 are allowed on net to net basis with accountability clause.

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee

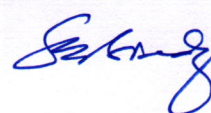
Case No.:17/3/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00128/AM17/	File RLA :53/24/040/00030/AM16/	File Lic.No/Date:5310018616 21.03.2016	

23 Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017,it is decided to ratify the norms as under :-

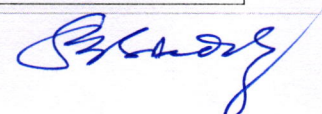
Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1. Single Blood Bag	7560.000	1.PVC Compound	1.10 kg /kg content contained in export product
2. Single Blood Bag	16120.000	2.Stainless Steel Capillary (Cannule	1.03 number / number content contained in



with NIP		with Protective Cap) (Needle Assembly)	export product
3. Single Blood Bag with Sampling Arm & NIP	180.000	3.Evident Paper-Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr / sq. mtr content contained in export product
4. Single Blood Bag with Sampling Arm NIP, Holder & D Bag	10000.000	4.Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 number / number content contained in export product
5. Double Blood Bag	11364.000	5.Plasma Cap (Rubber Cap)	1.03 number / number content contained in export product
6. Double Blood Bag with Sampling Arm & NIP	1638.000	6.Luer Adapter with Isoprene Sheath (VN LA IN PC, Quick Lock, Latex Free VA) XX-MN 2000 LV	1.03 number / number content contained in export product
7. Double Blood Bag with Sampling Arm, NIP, Holder & D Bag	140736.000	7.Oxygen Absorber	1.03 number / number content contained in export product
8. Triple Blood Bag	2088.000	8.Y Tube	1.03 number / number content contained in export product
9. Triple Blood Bag with Sampling Arm	1872.000	9.Thermal Transfer Ribbon 110 mm width x 300 mtr Long	1.03 meter / meter content contained in export product
10. Triple Blood Bag with Sampling Arm, NIP, Holder & D Bag	53704.000	10.Big Break off Valve (Big BOV)	1.03 number / number content contained in export product
11. Triple Blood Bag SAGM	4000.000	11.Y Connector	1.03 number / number content contained in export product
12. Triple Blood Bag SAGM with Sampling Arm	1960.000	12.Soft Shell Filter (CRC Filter)	1.03 number / number content contained in export product
13. Top & Bottom Triple Blood Bag SAGM with Sampling Arm & NIP	1988.000	13.Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 number / number content contained in export product
14. Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	147016.000	14.Tube Connector	1.03 number / number content contained in export product
15. Top & Bottom	49000.000	15.Tube Holder	1.03 number / number



Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag			content contained in export product
16. Quadruple Blood Bag	1890.000	16.Big Break off Valve Sleeve (Big BOV Sleeve)	1.03 number / number content contained in export product
17. Quadruple Blood Bag with Sampling Arm, NIP, Holder & D Bag	1404.000	17.TAB Tube Connector	1.03 number / number content contained in export product
18. Quadruple Blood Bag SAGM	24630.000		
19. Quadruple Blood Bag SAGM with Sampling Arm	2010.000		
20. Quadruple Blood Bag SAGM with Sampling Arm & Holder	2760.000		
21. Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	39828.000		
22. Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	34110.000		
23. Top & Bottom Quadruple Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	29988.000		
24. Top & Bottom Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	167391.000		
25. Quadruple Transfer Bag for Aliquoting	1850.000		



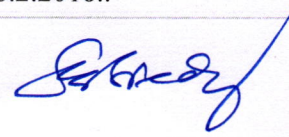
26 Penta Blood Bag with NIP	5400.000		
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RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

Case No.:42/6/80-ALC2/2016	Party Name:REFORM TOOLS PVT. LTD.,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status:Deffered and Re-indexed
HQ File :01/80/050/00202/AM17/	RLA File :02/24/040/00216/AM16/	Lic.No/Date:0210206586 30.03.2016	Defer Date:14.11.2017
Decision :The committee considered the case as per agenda and decided to ratify the norms as under :-			
Export item	Qty.	Import Item	Qty.
Knives for wood made out of HH Alloy Steel Flats/ Bars.	38.400 MT	HH Alloy Steel Flats/ Bars	42.24 MT.
RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .			

Case No.:3/7/80-ALC2/2017	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ File :01/80/050/00113/AM18/	RLA File :03/95/040/01011/AM16/	Lic.No/Date:0310803853 07.04.2016	
Decision : The Committee decided to ratify the norms based on the recommendation of DIPP I.D no 12/78/2017-TSW/4 dated 14.11.2017 as under:--			
- Quantities of import items at Sl. No. 1 to 14 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 3819 Kgs. being less than 0.85 % of FOB value of exports. - Quantity of import item at Sl. No. 16 may be allowed as 602670 Kgs. as 1.363 Kg./Kg. content in the export products after taking 20% recovery from scrap.			
RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee			

Case No.:24/6/80-ALC2/2016	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Defer date 06.2.2018.
Decision : The committee considered the case as per agenda and decided to send D/L to the firm as given in respect of Advance authorisation no 3110066778..case is deferred to 06.2.2018..			



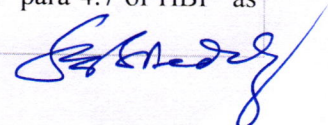
27	Case No.:5/7/80-ALC2/2017	Party Name:BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ File :01/80/050/00115/AM18/	RLA File :17/24/040/00010/AM17/	Lic.No/Date:1710006313 25.04.2016	Defer Date: 06.2.2018..
Decision : The committee considered the case as per agenda and noted that hard copy of the application has nor been received so far. It is decided to request RA concern to furnish hard copy of application at the earliest. Case is deferred to 06.2.2018..				

28	Case No.:3/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00162/AM17/	RLA File :08/24/040/00032/AM17/	Lic.No/Date:0810137766 26.04.2016	
Decision : The committee considered the case as per agenda and decided to allow import items as applied for without any wastage. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

29	Case No.:3/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	
Decision : The committee considered the case as per agenda and decided to allow import items as applied for without any wastage . RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

30	Case No.:22/6/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ File :01/80/050/00181/AM17/	RLA File :05/23/040/00574/AM16/	Lic.No/Date:0510398319 27.04.2016	
Decision : The Committee noted firm has not replied to D/L sent by DIET vide their deficiency letter No. 17/26.2016-IPHW dated 11.8.2017 and final reminder sent to the firm by DGFT vide e mail on 22.9.2017 with request to expedite their information within 15 days failing which case will be rejected. Case is deferred to 06.2.2018.				

31	Case No.:44/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00204/AM17/	RLA File :08/24/040/00029/AM17/	Lic.No/Date:0810137804 02.05.2016	
Decision : The committee considered the case as per agenda and decided to allow import items as applied for without any wastage . RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.				



32	Case No.:50/6/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00210/AM17/	File RLA :08/24/040/00428/AM16/	File Lic.No/Date:0810137829 03.05.2016	
Decision : The committee considered the case as per agenda and decided to allow import items as applied for without any wastage . RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

33	Case No.:45/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00205/AM17/	File RLA :08/24/040/00054/AM17/	File Lic.No/Date:0810137876 09.05.2016	
Decision : The committee considered the case as per agenda and decided to allow import items as applied for without any wastage . RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

34	Case No.:46/6/80-ALC2/2016	Party Name:MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00206/AM17/	File RLA :04/24/040/00030/AM17/	File Lic.No/Date:0410161899 10.05.2016	
Decision : The Committee considered the case as per agenda and took the following decision. The applicant shall submit a certificate from jurisdictional GST/ Customs/Excise authorities showing production and consumption data to the RA at the time of redemption. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .				

35	Case No.:3/9/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00256/AM17/	File RLA :53/24/040/00005/AM17/	File Lic.No/Date:5310018916 25.05.2016	
Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017 ,it is decided to ratify the norms as under :-				

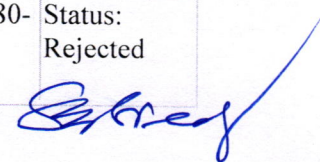
Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1. Single Blood Bag	42860.000	PVC Compound	1.10 kg / kg content contained in export product
2. Single Blood Bag with NIP	4070.000	Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 number/ number content contained in export product
3. Single Blood Bag with Sampling Arm	1380.000	Evident Paper- Plastic in Roll or Sheet (Self	1.04 sq. mtr/ sq. mtr content contained in

NIP, Holder & D Bag		Adhesive)	export product
4. Single Transfer Bag	3160.000	Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 number/ number content contained in export product
5. Double Blood Bag	70116.000	Plasma Cap (Rubber Cap)	1.03 number/ number content contained in export product
6. Double Blood Bag with Sampling Arm & NIP	2100.000	Luer Adapter with Isoprene Sheath (VN LA IN PC, Quick Lock, Latex Free VA) XX-MN 2000 LV	1.03 number/ number content contained in export product
7. Double Blood Bag with Sampling Arm, NIP & Holder	1152.000	Oxygen Absorber	1.03 number/ number content contained in export product
8. Double Blood Bag with Sampling Arm, NIP, Holder & D Bag	67542.000	Y Tube	1.03 number/ number content contained in export product
9. Triple Blood Bag	11904.000	Thermal Transfer Ribbon 110 mm width x 300 mtr Long	1.03 meter / meter content contained in export product
10. Triple Blood Bag with Sampling Arm	3840.000	Big Break off Valve	1.03 number/ number content contained in export product
11. Triple Blood Bag with Sampling Arm, NIP, Holder & D Bag	40584.000	Y Connector	1.03 number/ number content contained in export product
12. Triple Blood Bag SAGM	7800.000	Soft Shell Filter (CRC Filter)	1.03 number/ number content contained in export product
13. Triple Blood Bag SAGM with Sampling Arm	3600.000	Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 number/ number content contained in export product
14. Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	45504.000	Tube Connector	1.03 number/ number content contained in export product
15. Top & Bottom Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	106008.000	Tube Holder	1.03 number/ number content contained in export product
16. Quadruple	6000.000	Big Break off Valve	1.03 number/ number

Blood Bag with Sampling Arm, NIP, Holder & D Bag		Sleeve (Big BOV Sleeve)	content contained in export product
17. Quadruple Blood Bag SAGM	22380.000	TAB Tube Connector	1.03 number/ number content contained in export product
18. Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	52554.000	PET-CPP Cover	1.02 number/ number content contained in export product
19. Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	21888.000		
20. Top & Bottom Quadruple Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	1800.000		
21. Top & Bottom Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	63168.000		
22. Quadruple Transfer Bag for Aliquoting	1850.000		
23. Penta Blood Bag with NIP	1998.000		
24. Top & Bottom Penta Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	4720.000		

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

36	Case No.:17/21/80-ALC2/2016	Party Name:TRF LIMITED,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Rejected
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HQ :01/80/050/00477/AM17/	File	RLA :02/24/040/00041/AM17/	File	Lic.No/Date:0210206731 03.06.2016	
Decision: The committee deliberated on the matter and decided to reject the case as no manufacturing activity is involved . RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .					

Case No.:22/12/80-ALC2/2016	Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
37 HQ :01/80/050/00338/AM17/	File RLA :05/23/040/00122/AM17/	File Lic.No/Date:0510398816 15.06.2016	
Decision: The committee considered the case and decided to allow import item on net to net basis with accountability clause. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee			

Case No.:21/12/80-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Rejected
38 HQ :01/80/050/00337/AM17/	File RLA :05/23/040/00144/AM17/	File Lic.No/Date:0510398849 20.06.2016	
Decision : The committee deliberated on the matter and noted from the firms application that no indigenous material is being used in manufacturing export product. Moreover import and export items are same and have no manufacturing activity is involved. Committee decided to reject the case. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .			

Case No.:7/12/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
39 HQ :01/80/050/00323/AM17/	File RLA :08/24/040/00117/AM17/	File Lic.No/Date:0810138209 24.06.2016	
Decision : The committee considered the case as per agenda and decided to allow import items as applied without any wastage . RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:6/12/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
40 HQ :01/80/050/00322/AM17/	File RLA :05/23/040/00179/AM17/	File Lic.No/Date:0510399035 08.07.2016	Defer Date: 06.2.2018.
Decision : The Committee noted firm has not replied to D/L sent by DIET vide their deficiency letter No. 17/26.2016-IPHW dated 11.8.2017 and final reminder sent to the firm by DGFT vide e mail on 22.9.2017 with request to expedite their information within 15 days failing which case will be rejected. Case is deferred to 06.2.2018.			

41 Case No.:25/12/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
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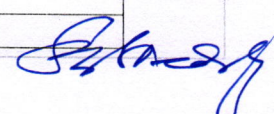
HQ :01/80/050/00341/AM17/	File RLA :53/24/040/00009/AM17/	File Lic.No/Date:5310019149 27.07.2016
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Decision : Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017 ,it is decided to ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1. Single Blood Bag	34460.000	PVC Compound	1.10 kg / kg content contained in export product
2. Single Blood Bag with Sampling Arm	1840.000	Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 number / number content contained in export product
3. Single Blood Bag with NIP	19480.000	Evident Paper- Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr. / sq. mtr. content contained in export product
4. Single Blood Bag with Sampling Arm & NIP	3660.000	Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 number / number content contained in export product
5. Single Blood Bag with Sampling Arm NIP, Holder & D Bag	4068.000	Plasma Cap (Rubber Cap)	1.03 number / number content contained in export product
6. Double Blood Bag	40332.000	Luer Adapter with Isoprene Sheath (VN LA IN PC, Quick Lock, Latex Free VA) XX-MN 2000 LV	1.03 number / number content contained in export product
7. Double Blood Bag with Sampling Arm	1860.000	Oxygen Absorber	1.03 number / number content contained in export product
8. Double Blood Bag with Sampling Arm & NIP	1848.000	Y Tube	1.03 number / number content contained in export product
9. Double Blood Bag with Sampling Arm, NIP, Holder & D Bag	50442.000	Thermal Transfer Ribbon 110 mm width x 300 mtr Long	1.03 meter/ meter content contained in export product
10. Triple Blood Bag	3600.000	Big Break off Valve (Big BOV)	1.03 number / number content contained in export product
11. Triple Blood Bag with Sampling Arm	3744.000	Y Connector	1.03 number / number content contained in export product
12. Triple Blood	35096.000	Soft Shell Filter	1.03 number / number

Signature

Bag with Sampling Arm, NIP, Holder & D Bag		(CRC Filter)	content contained in export product
13. Triple Blood Bag SAGM	10832.000	Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 number / number content contained in export product
14. Triple Blood Bag SAGM with Sampling Arm	2000.000	Tube Connector	1.03 number / number content contained in export product
15. Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	111256.000	Tube Holder	1.03 number / number content contained in export product
16. Top & Bottom Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	42028.000	Big Break off Valve Sleeve (Big BOV Sleeve)	1.03 number / number content contained in export product
17. Quadruple Blood Bag SAGM with Sampling Arm & Holder	4140.000	TAB Tube Connector	1.03 number / number content contained in export product
18. Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	16584.000	PET-CPP Cover	1.02 number / number content contained in export product
19. Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	37242.000		
20. Top & Bottom Quadruple Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	26118.000		
21. Top & Bottom Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	96201.000		
22. Quadruple	1850.000		



Transfer Bag for Aliquoting			
23. Penta Blood Bag with NIP	3888.000		
24. Top & Bottom Penta Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	2368.000		
25. Cord Blood Bag	1360.000		

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

Case No.:15/12/80-ALC2/2016	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ 42 :01/80/050/00331/AM17/	File RLA :31/83/040/00064/AM17/	File Lic.No/Date:3110066291 10.08.2016	
Decision : The Committee considered the case as per agenda and took the following decision. RA concerned call for net weight of input item in each export item and give 5% wastage on net content . RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee			

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Case No.:1/12/80-ALC2/2016	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved								
HQ :01/80/050/00317/AM17/	File RLA :04/24/040/00090/AM17/	File Lic.No/Date:0410162216 23.08.2016									
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under :-											
<table><tr><td>Export Item</td><td>Qty. in Number</td><td>Import Item</td><td>Qty.in Number</td></tr><tr><td>Acrylic Foldable Itraocular Lens semi finished</td><td>130000 Nos.</td><td>Acrylic Foldable Itraocular Lens blanks</td><td>132600 Nos. (with 2 % wastage)</td></tr></table>				Export Item	Qty. in Number	Import Item	Qty.in Number	Acrylic Foldable Itraocular Lens semi finished	130000 Nos.	Acrylic Foldable Itraocular Lens blanks	132600 Nos. (with 2 % wastage)
Export Item	Qty. in Number	Import Item	Qty.in Number								
Acrylic Foldable Itraocular Lens semi finished	130000 Nos.	Acrylic Foldable Itraocular Lens blanks	132600 Nos. (with 2 % wastage)								
RA concern may take necessary action as per the decision of Norms committee.											

Case No.:6/13/80-ALC2/2017	Party Name:BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00242/AM18/	File RLA :34/21/040/00306/AM17/	File Lic.No/Date:3410042477 30.08.2016	

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Decision : The committee decided to ratify the norms based on the recommendation of DHI I.D No. TSWB 3/80/2017 dated 29.11.2017 (Copy of letter attached at the end of minutes).
RA concern may take further necessary action accordingly

45	Case No.:7/21/80-ALC2/2016	Party Name:EMPIRE INDUSTRIES	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00467/AM17/	RLA File :34/24/040/00167/AM17/	Lic.No/Date:3410042546 21.09.2016	
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as under :-			
	Export Item	Qty.	Import Item	Qty.in Number
	Magnesium Turning	50000 K.G	Magnesium Ingot Purity 99%	50500 k.g. (with 1 % wastage)
	RA concern may take necessary action as per the decision of Norms committee.			

46	Case No.:26/25/80-ALC2/2016	Party Name:NUCON AEROSPACE PVT LTD	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00586/AM17/	RLA File :09/24/040/00281/AM17/	Lic.No/Date:0910064161 21.09.2016	
	Decision : The Committee considered the case as per agenda and took the following decision. The applicant shall submit a certificate from jurisdictional GST/ Customs/Excise authorities showing production and consumption data to the RA at the time of redemption. RA would compare this data with the quantity applied by them and allow lower of the two for EODC purpose. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .			

47	Case No.:2/21/80-ALC2/2016	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00462/AM17/	RLA File :05/23/040/00331/AM17/	Lic.No/Date:0510400174 20.10.2016	
	Decision : The committee considered the case and decided to allow import item on net to net basis with accountability clause, without any wastage. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee			

48	Case No.:25/21/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status:Deffered and Re-indexed
	HQ File :01/80/050/00485/AM17/	RLA File :03/95/040/00528/AM17/	Lic.No/Date:0310808650 21.10.2016	Defer Date: 06.2.2018.
	Decision : The committee considered the case and noted that reply from the firm is awaited . Final reminder to furnish reply sent vide e mail dated 22.9.2017. It is decided to defer the case to 06.2.2018.			

49	Case No.:10/21/80-ALC2/2016	Party Name:EMPIRE INDUSTRIES	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00470/AM17/	RLA File :34/24/040/00199/AM17/	Lic.No/Date:3410042629 27.10.2016	

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under :-

Export Item	Qty.	Import Item	Qty.in Number
Magnesium Turning	50000.00 K.G	Magnesium Ingot Purity 99%	50500 k.g. (with 1 % wastage)

RA concern may take necessary action as per the decision of Norms committee

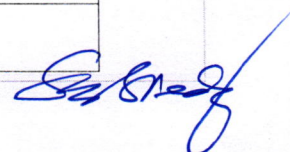
Case No.:21/21/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00481/AM17/	File RLA :53/24/040/00023/AM17/	File Lic.No/Date:5310019256 02.12.2016	

Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017 , it is decided to ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1. Single Blood Bag	50600.000	PVC Compound	1.10 kg. / kg. content contained in export product
2. Single Blood Bag with Sampling Arm	1840.000	Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 Number/ number content contained in export product
3. Single Blood Bag with NIP	21570.000	Evident Paper- Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr. / sq. mtr. content contained in export product
4. Single Blood Bag with Sampling Arm & NIP	9780.000	Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 Number/ number content contained in export product
5. Single Blood Bag with Sampling Arm NIP & D Bag	1850.000	Plasma Cap (Rubber Cap)	1.03 Number/ number content contained in export product
6. Single Blood Bag SAGM	1820.000	Luer Adapter with Isoprene Sheath (VN LA IN PC, Quick Lock, Latex Free VA) XX-MN 2000 LV	1.03 Number/ number content contained in export product
7. Single Transfer Bag	9800.000	Oxygen Absorber	1.03 Number/ number content contained in export product
8. Double Blood Bag with Sampling Arm	1860.000	Y Tube	1.03 Number/ number content contained in export product
9. Double Blood Bag with	34926.000	Thermal Transfer Ribbon 110 mm	1.03 meter/ meter content contained in

[Handwritten signature]

Sampling Arm, NIP, Holder & D Bag		width x 300 mtr Long	export product
10. Triple Blood Bag	1872.000	Big Break off Valve (Big BOV)	1.03 Number/ number content contained in export product
11. Triple Blood Bag with Sampling Arm	1840.000	Y Connector	1.03 Number/ number content contained in export product
12. Triple Blood Bag with Sampling Arm, NIP, Holder & D Bag	38080.000	Soft Shell Filter (CRC Filter)	1.03 Number/ number content contained in export product
13. Triple Blood Bag SAGM	14000.000	Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 Number/ number content contained in export product
14. Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	32736.000	Tube Connector	1.03 Number/ number content contained in export product
15. Top & Bottom Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	34384.000	Tube Holder	1.03 Number/ number content contained in export product
16. Quadruple Blood Bag SAGM	21990.000	Big Break off Valve Sleeve (Big BOV Sleeve)	1.03 Number/ number content contained in export product
17. Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	7320.000	TAB Tube Connector	1.03 Number/ number content contained in export product
18. Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	1392.000	PET-CPP Cover	1.02 Number/ number content contained in export product
19. Top & Bottom Quadruple Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	53046.000		
20. Top & Bottom Quadruple	30408.000		



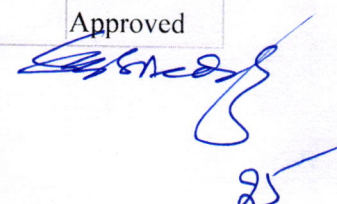
Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag			
21. Quadruple Transfer Bag	3720.000		
22. Penta Blood Bag with NIP	37350.000		
23. Top & Bottom Penta Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	1184.000		
24. Cord Blood Bag	1360.000		

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

Case No.:1/16/80-ALC2/2017	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00264/AM18/	File RLA :05/23/040/00377/AM17/	File Lic.No/Date:0510400689 : 08.12.2016	
51	Decision : The Committee considered the case as per agenda and took the following decision. Authorisation holder shall submit a certificate from the jurisdictional Central Excise/GST/Customs authorities in respect of net content of Non Alloy Steel Plates in the export items. The import item at sl. No 1 is allowed with 5 % wastage on net content. The other import items at sl. No. 2 to 16 are allowed on net to net basis with accountability clause. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .		

Case No.:4/4/80-ALC2/2017	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00059/AM18/	File RLA :08/24/040/00105/AM17/	File Lic.No/Date:0810139680 : 08.02.2017	
52	Decision : The Committee considered the case as per agenda and took the following decision. RA concerned may call net content of import item 1 & 2 i.e .Polyurethane prepolymer and Curative (Additive) in the export item and allow with 5% wastage on net content or as applied whichever is less. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .		

Case No.:5/4/80-ALC2/2017	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:16/80-ALC2/2017	Status: Approved
53			


25

			14.11.2017	
HQ :01/80/050/00060/AM18/	File RLA :08/24/040/00194/AM17/	File	Lic.No/Date:0810139682 08.02.2017	
Decision : The Committee considered the case as per agenda and took the following decision. RA concerned may call net content of import item 1 & 2 i.e .Polyurethane prepolymer and Curative (Additive) in the export item and allow with 5% wastage on net content or as applied whichever is less. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .				

	Case No.:1/24/80-ALC2/2016	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
54	HQ :01/80/050/00560/AM17/	File RLA File :33/24/040/00009/AM17/	Lic.No/Date:3310030369 09.02.2017	Defer Date: 06.2.2018.
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP (Chemical)for their examination and comments. case is deferred to 06.2.2018..				

	Case No.:2/1/80-ALC2/2017	Party Name:THE INDURE PVT. LTD	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
55	HQ :01/80/050/00652/AM17/	File RLA :05/24/040/00560/AM17/	File Lic.No/Date:0510401634 14.02.2017	
Decision : The committee considered the case and decided to allow import item on net to net basis with accountability clause, without any wastage. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee				

	Case No.:25/7/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00135/AM18/	File RLA :09/24/040/00566/AM17/	File Lic.No/Date:0910064686 15.02.2017	
56	Decision : The Committee considered the case and decided to ratify the norms based on the recommendation of DIPP I.D no. 12/78/2017-TSW/56 dated 14.11.2017 as under:- 1. Quantity of export item may be specified as 34560 Nos. (50112 Kgs.) 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 & 2. 3. Taking clue from SION C-1175, quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products. 4. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1175. 4. Quantity of import item at Sl. No. 3 may be allowed upto 0.5% of FOB value of export as per SION C-1175. 5. Import item at Sl. No. 4 may be allowed on net to net basis with accountability clause. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

57	Case No.:3/1/80-ALC2/2017	Party Name:M M AQUA	Meet No/Date:16/80-	Status:
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		TECHNOLOGIES LTD.		ALC2/2017 14.11.2017	Approved
HQ :01/80/050/00653/AM17/	File	RLA :05/24/040/00140/AM14/	File	Lic.No/Date:0510401720 20.02.2017	
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under :-					
Export Item	Qty.	Import Item	Qty.in Number		
PVC Fill Media	450000 K.G	PVC Sheet (Thickness. 0.175MM to 0.80 MM) may or may not made out of recycled PVC sheet.	472500.K.G		
RA concern may take necessary action as per the decision of Norms committee					

58	Case No.:1/4/80-ALC2/2017	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00056/AM18/	File RLA :06/24/040/00048/AM17/	File Lic.No/Date:0610038587 28.03.2017	
Decision : The Committee considered the case as per agenda and took the following decision. RA concerned may obtain the net content of import item at sl. No 1,2,3,4&7 in export product and allow 5% wastage on net content. The import item at sl. No 5& 6 are allowed on net to net basis with accountability clause. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee				

59	Case No.:5/1/80-ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00655/AM17/	File RLA :09/24/040/00666/AM17/	File Lic.No/Date:0910064852 31.03.2017	Defer Date: 06.2.2018..
Decision The Committee noted that hard copy of the application not received . It is decided to ask the RA concerned/ Firm to furnish hard copy of application. Case is deferred to 06.2.2018.				

60	Case No.:3/4/80-ALC2/2017	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00058/AM18/	File RLA :04/24/040/00230/AM17/	File Lic.No/Date:0410162958 07.04.2017	
Decision : The applicant shall submit a certificate from jurisdictional GST/ Customs/Excise authorities showing net content of import item at sl. No. 3,4,& 8 in export item and allow 5% wastage on net content . The other import items at sl. no 1,2,5,6,and 7 are allowed on net to net basis with accountability clause. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .				

61	Case No.:22/7/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00132/AM18/	File RLA :03/94/040/00005/AM18/	File Lic.No/Date:0310812464 12.04.2017	

Decision : The committee deliberated the matter with technical representative of DHI member present in the meeting and decided to allow import item as applied for. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

62	Case No.:20/7/80-ALC2/2017	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00130/AM18/	File RLA :03/95/040/00016/AM18/	File Lic.No/Date:0310812495 13.04.2017	
Decision : The Committee considered the case and decided to ratify the norms based on the recommendation of DIPP I.D no. 12/78/2017-TSW/62 dated 14.11.2017 as under:- 1. Quantities of import items at Sl. No. 1 to 14 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 3007 Kgs. being less than 0.82 % of FOB value of exports. 3. Word 'Relevant' may be prefixed with the description of import item at Sl. No. 16 and its may be allowed as 466872 Kgs. as 1.363 Kg./Kg. content in the export products after taking 20% recovery from scrap. RA concerned may take necessary action under para 4.7 of HBP as per above decision				

63	Case No.:23/7/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00133/AM18/	File RLA :03/94/040/00004/AM18/	File Lic.No/Date:0310812488 13.04.2017	
Decision : The committee deliberated the matter with technical representative of DHI member present in the meeting and decided to allow import item as applied for. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .				

64	Case No.:24/7/80-ALC2/2017	Party Name:FRIENDS ENGINEERING INDUSTRIES PVT.LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00134/AM18/	File RLA :03/94/040/00040/AM18/	File Lic.No/Date:0310812494 13.04.2017	
Decision : The Committee considered the case as per agenda and decided to ask the firm to furnish information on following points :- 1. The use of nickel based powder 2. Weight of export product. 3. The net content of import items in export product. Case is deferred to 06.2.2018.				

65	Case No.:13/7/80-ALC2/2017	Party Name:UNDER CARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00123/AM18/	File RLA :03/95/040/00048/AM18/	File Lic.No/Date:0310812803 26.04.2017	

Decision : The committee deliberated the matter with technical representative of DHI member present in the meeting and decided to ratify the norms as under :-

1. The committee allowed import item at sl. No 1 to 6 on net to net basis with accountability clause.
2. The item at sl. No 7 is allowed as per SION C-1647 with CIF value restricted to 2 % of FOB value .
3. The item at sl. No 8 is allowed 184150.8 kg with 2 % wastage on net content.

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

66	Case No.:1/10/80-ALC2/2017	Party Name:BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00211/AM18/	File RLA :34/24/040/00005/AM18/	File Lic.No/Date:3410043135 26.04.2017	

Decision : The committee deliberated the matter with technical representative of DHI member present in the meeting and decided to allow import items on net to net basis with accountability clause.

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

67	Case No.:19/7/80-ALC2/2017	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Rejected
	HQ :01/80/050/00129/AM18/	File RLA :03/95/040/00990/AM17/	File Lic.No/Date:0310812879 27.04.2017	

Decision : The committee deliberated on the matter with technical member present in the meeting and noted that it is not possible to ensure/co-relate the use of import item in export product to ensure same imported items are used in export product. Therefore committee decided to reject the case. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

68	Case No.:21/7/80-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00131/AM18/	File RLA :03/95/040/01036/AM17/	File Lic.No/Date:0310812962 01.05.2017	

Decision : The committee considered the case and decided to allow import item as applied with 1 % wastage.

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

69	Case No.:34/7/80-ALC2/2017	Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00144/AM18/	File RLA :31/83/040/00023/AM18/	File Lic.No/Date:3110066734 15.05.2017	Defer Date: 06.2.2018.

Decision : The committee considered the case and noted that information called for from the firm vide e mail dated 22.9.2017 is not received. It is decided to send final reminder to the firm. Case is deferred to 06.2.2018.

	Case No.:3/10/80-ALC2/2017	Party Name:HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
70	HQ :01/80/050/00213/AM18/	File RLA :05/23/040/00043/AM18/	File Lic.No/Date:0510402563 16.05.2017	Defer Date: 06.2.2018.
Decision : The committee considered the case and noted that information called for from the firm vide e mail dated 06.11.2017 not received. It is decided to send final reminder to the firm. Case is deferred to 06.2.2018..				

	Case No.:17/13/80-ALC2/2017	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
71	HQ :01/80/050/00253/AM18/	File RLA :65/24/040/00004/AM18/	File Lic.No/Date:6510000005 17.07.2017	Defer Date: 06.2.2018..
Decision : The committee considered the case and noted that application sent to DHI on for their examination and comments . Case is deferred to 06.2.2018..				

	Case No.:18/13/80-ALC2/2017	Party Name:PWS ENGINEERS PVT.LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Rejected
72	HQ :01/80/050/00254/AM18/	File RLA :34/24/040/00060/AM18/	File Lic.No/Date:3410043344 18.07.2017	
Decision : The committee considered the case as per agenda and noted that import / export items are same and no manufacturing is involved, hence committee decided to reject the case. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .				

	Case No.:15/13/80-ALC2/2017	Party Name:HANNING MOTORS INDIA P LTD	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00251/AM18/	File RLA :34/24/040/00097/AM18/	File Lic.No/Date:3410043352 19.07.2017	
73	Decision : The Committee considered the case as per agenda and took the following decision. 1. All import items except at sl. No 10 & 16 are allowed on net to net basis with accountability clause 2. The import item at sl. No. 10 & 16 are allowed with 1 % wastage on net content basis subject to condition that firm will furnish certificate from Jurisdictional Central excise/GST/Customs authorities for net content. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .			

	Case No.:16/13/80-ALC2/2017	Party Name:HANNING MOTORS INDIA P LTD	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
74	HQ :01/80/050/00252/AM18/	File RLA :34/24/040/00096/AM18/	File Lic.No/Date:3410043351 19.07.2017	

Decision : The Committee considered the case as per agenda and took the following decision.

1. All import items except at sl. No 12 & 18 are allowed on net to net basis with accountability clause
2. The import item at sl. No. 12 & 18 are allowed with 1 % wastage on net content basis subject to condition that firm will furnish certificate from Jurisdictional Central excise/Customs authorities for net content .

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

75	Case No.:12/16/80-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00275/AM18/	File RLA :03/95/040/00235/AM18/	File Lic.No/Date:0310815008 03.08.2017	Defer Date: 06.2.2018.
Decision : The Committee considered the case as per agenda and decided to request the firm to furnish information on following points :-				
1. The weight of export item 2. Net content of item at sl. No 1 & 4. 3. Details of import item no 2 i.e name and specification. 4. Justification of import item at sl. No 4.				
Case is deferred to 06.2.2018.				

76	Case No.:14/16/80-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00277/AM18/	File RLA :03/95/040/00206/AM18/	File Lic.No/Date:0310815010 03.08.2017	Defer Date: 06.2.2018..
Decision : The Committee considered the case as per agenda and noted that application sent to DHI on 3.11.2017 for their examination and comments. Case is deferred to 06.2.2018.				

77	Case No.:9/13/80-ALC2/2017	Party Name:TECHNIP INDIA LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00245/AM18/	File RLA :05/24/040/00200/AM18/	File Lic.No/Date:0510403659 11.08.2017	Defer Date: 06.2.2018.
Decision : The Committee considered the case as per agenda and noted that D/L sent to the firm vide e mail 3.11.2017 . The reply of the firm awaited. Case is deferred to 06.2.2018..				

78	Case No.:4/13/80-ALC2/2017	Party Name:PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00240/AM18/	File RLA :02/24/040/00070/AM18/	File Lic.No/Date:0210207794 14.08.2017	Defer Date: 06.2.2018.
Decision : The Committee considered the case as per agenda and noted that as per DIPP D/L letter sent to the firm vide e mail 3.11.2017 . The reply of the firm awaited. Case is deferred to 06.2.2018.				

79	Case No.:5/13/80-ALC2/2017	Party Name:KOSO INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ File :01/80/050/00241/AM18/	RLA File :31/83/040/00064/AM18/	Lic.No/Date:3110066835 14.08.2017	Defer date 06.2.2018.
Decision : The Committee considered the case as per agenda and noted as per DIPP D/L letter sent to the firm vide e mail dated 3.11.2017 . The reply of the firm awaited. Case is deferred to 06.2.2018.				
80	Case No.:7/13/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ File :01/80/050/00243/AM18/	RLA File :05/23/040/00187/AM18/	Lic.No/Date:0510403735 18.08.2017	Defer Date: 06.2.2018.
Decision : The Committee considered the case as per agenda and decided to ask the firm to furnish information on following points :- 1. The use of import item at sl. No 13 and 14. Case is deferred to 06.2.2018.				

81	Case No.:8/13/80-ALC2/2017	Party Name:ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ File :01/80/050/00244/AM18/	RLA File :05/23/040/00180/AM18/	Lic.No/Date:0510403718 18.08.2017	Defer Date: 06.2.2018.
Decision : The Committee considered the case as per agenda and noted as per DIPP D/L letter sent to the firm vide e mail dated 3.11.2017 . The reply of the firm awaited. Case is deferred to 06.2.2018.				

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Case No.:1/13/80-ALC2/2017	Party Name:AUTO INDIA PVT. LTD	COMP	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
HQ :01/80/050/00237/AM18/	File RLA :31/83/040/00061/AM18/	File	Lic.No/Date:3110066840 21.08.2017	Defer Date
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under :__				
Export Item	Qty.	Import Item	Qty.in Number	
Hub-Impeller/coupling carbon content upto 0.60 (Grade of steel imported and that used in product exported should be same	73.940 M.T	Alloy non alloy steel seamless tube (Grade AISI 1035/1045/4140) carbon content upto 0.60	81.334 M.T	
RA concern may take necessary action as per the decision of Norms committee				

83	Case No.:13/13/80-ALC2/2017	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ File :01/80/050/00249/AM18/	RLA File :05/24/040/00202/AM18/	Lic.No/Date:0510403744 21.08.2017	Defer Date: 06.2.2018.

Decision : The Committee considered the case as per agenda and noted as per DIPP D/L letter sent to the firm vide e mail dated 3.11.2017 . The reply of the firm awaited.
Case is deferred to 06.2.2018.

84	Case No.:8/16/80-ALC2/2017	Party Name:AKSH OPTIFIBRE LTD	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00271/AM18/	File RLA :05/23/040/00200/AM18/	File Lic.No/Date:0510403756 22.08.2017	Defer Date 06.2.2018..

Decision : The Committee considered the case as per agenda and decided to deferred it as comments awaited from Dept. of Electronics.

Case is deferred to 06.2.2018.

85	Case No.:2/13/80-ALC2/2017	Party Name:THERMAX LTD.,	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00238/AM18/	File RLA :31/83/040/00067/AM18/	File Lic.No/Date:3110066848 23.08.2017	

Decision : The Committee considered the case as per agenda and decided to allow norms as recommended by DHI vide their UO No. 3 (28)/17-TSW (B) dated 07.11.2017 and norms allowed on repeat basis by Norms committee meeting no 12 dated 12.9.2017 (case no 143) in respect of Advance authorisation no 3110066782 datd 12 .6.2017. (copy of DHI letter attached at the end of minutes).

RA concern may take necessary action as per the decision of Norms committee.

86	Case No.:3/13/80-ALC2/2017	Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00239/AM18/	File RLA :31/83/040/00070/AM18/	File Lic.No/Date:3110066849 23.08.2017	Defer Date: 06.2.2018.

Decision : The Committee considered the case as per agenda and noted that Deficiency raised by DIPP vide their letter 26.9.2017 sent to the firm on 3.11.2017 and reply of the firm awaited .Case ids deferred to 06.2.2018..

87	Case No.:6/16/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00269/AM18/	File RLA :05/23/040/00207/AM18/	File Lic.No/Date:0510403817 28.08.2017	Defer Date: 06.2.2018.

Decision : The Committee considered the case as per agenda and decided to ask the firm to furnish information on following points :-

1. The diameter of the pipe which will be imported.
2. The diameter of pipe to be made from plates.

Case is deferred to 06.2.2018..

88	Case No.:11/13/80-ALC2/2017	Party Name:MAGNETI MARELLI TALBROS	Meet No/Date:16/80-ALC2/2017	Status: Approved
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		CHASSIS SYSTEMS PRIVATE LI	14.11.2017	
HQ :01/80/050/00247/AM18/	File	RLA :05/24/040/00229/AM18/	File	Lic.No/Date:0510403850 30.08.2017
Decision : The committee decided to ratify the norms based on the recommendation of DHI U.O NO.3 (79)/16-TSW (B) dated 03.10.2017(Copy of letter attached at the end of minutes).				
RA concern may take further necessary action accordingly				

Case No.:13/16/80-ALC2/2017	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
89 HQ :01/80/050/00276/AM18/	File RLA :03/95/040/00052/AM18/	File Lic.No/Date:0310815484 01.09.2017	Defer Date: 06.2.2018.
Decision :The case has been referred to DHI for their examination / comments on 3.11.2017. case is deferred to 06.2.2018.			

Case No.:7/16/80-ALC2/2017	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status:Case Approved
HQ :01/80/050/00270/AM18/	File RLA :05/23/040/00208/AM18/	File Lic.No/Date:0510403918 04.09.2017	
90	Decision : The committee considered the case as per agenda and took following decision :- 1.Import item at sl. No. 1 is allowed on 5% wastage on net content and firm will submit Jurisdictional Central excise certified data on note content of import item in export product. 2.Import item at sl. No. 2 to 8 and 10 are allowed on net to net 3.Import item at sl . no 9 deleted as it is same as in export product. RA concern may take further necessary action accordingly.		

Case No.:5/16/80-ALC2/2017	Party Name:PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Deferred
91 HQ :01/80/050/00268/AM18/	File RLA :02/24/040/00096/AM18/	File Lic.No/Date:0210207851 08.09.2017	Defer Date: 06.2.2018.
Decision : The case has been referred to DIPPI for their examination / comments on 3.11.2017. case is deferred to 06.2.2018.			

Case No.:4/16/80-ALC2/2017	Party Name:EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2017 14.11.2017	Status: Approved
92 HQ :01/80/050/00267/AM18/	File RLA :04/24/040/00111/AM18/	File Lic.No/Date:0410163506 12.09.2017	:
Decision : The Committee decided to ratify the norms based on the recommendation of DIPP I.D no 12/78/2017-TSW/92 dated 14.11.2017 as under:-- 1. 'UOM" of import item at Sl. No. 12 may be corrected as " Number".			

2. Quantities of import items at Sl. No. 1, 2, 5 to 14, 17 to 25 & 27 to 35 may be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. No.3, 4, 15, 16 & 26 may be allowed on net to net basis as claimed by the firm.

RA concern may take further necessary action accordingly

93	Case No.:9/16/80-ALC2/2017	Party Name:JSSI HYDRAULICS (P) LTD	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00272/AM18/	File RLA :05/23/040/00236/AM18/	File Lic.No/Date:0510404001 13.09.2017	Defer Date: 06.2.2018.
Decision : The Committee considered the case as per agenda and decided to ask the firm to furnish information as per the attached D/L recommended by DHI I.D No. 3/94/2017-TSW (B) dated 4.11.2017. (copy of the letter attached at the end of the minutes.). Deferred to 06.2.2018..				

94	Case No.:10/16/80-ALC2/2017	Party Name:HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Deferred
	HQ :01/80/050/00273/AM18/	File RLA :05/23/040/00216/AM18/	File Lic.No/Date:0510404000 13.09.2017	Defer Date: 06.2.2018.
Decision : The Committee considered the case as per agenda and decided to send the application to DIPP (Chemical) for their examination and comments. Case is deferred to 06.2.2018..				

95	Case No.:3/16/80-ALC2/2017	Party Name:EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00266/AM18/	File RLA :04/24/040/00121/AM18/	File Lic.No/Date:0410163535 19.09.2017	:
Decision :				
Decision : The Committee decided to ratify the norms based on the recommendation of DIPP I.D no 12/78/2017-TSW/95 dated 14.11.2017 as under:--				
1. Quantities of import items at Sl. No. 1 & 27 may be allowed as applied for being less than 0.10 % of FOB Value of exports. 2. Quantities of import items at Sl. No. 2 to 8, 10 to 15, 18 to 26 & 28 to 44 may be allowed on net to net basis with accountability clause. 3. Quantities of import items at Sl. No.9, 16 & 17 may be allowed on net to net basis as claimed by the firm.				
RA concern may take further necessary action accordingly				

96	Case No.:15/16/80- ALC2/2017	Party Name:DANIEL MEASUREMENT SOLUTIONS P LTD	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Approved
	HQ :01/80/050/00278/AM18/	File RLA :34/24/040/00160/AM18/	File Lic.No/Date:3410043491 20.09.2017	

Decision : The Committee decided to ratify the norms based on the recommendation of DIPP I.D no 12/78/2017-TSW/96 dated 14.11.2017 as under:--

1. For export item at Sl. No. 1, import items at Sl. No. 1 to 7 may be allowed on net to net basis with accountability clause.
2. For export item at Sl. No. 2, import items at Sl. No. 8 to 14 may be allowed on net to net basis with accountability clause.
3. For export item at Sl. No. 3, import items at Sl. No. 15 to 21 may be allowed on net to net basis with accountability clause.
4. Import items at Sl. No. 22 to 24 may be allowed as per policy for spares.
5. For export item at Sl. No. 5, import items at Sl. No. 25 to 33 may be allowed on net to net basis with accountability clause.
6. For export item at Sl. No. 6 import items at Sl. No. 34 to 41 may be allowed on net to net basis with accountability clause.
7. For export item at Sl. No. 7, import items at Sl. No. 42 to 49 may be allowed on net to net basis with accountability clause.
8. Import items at Sl. No. 50 to 66 may be allowed as per policy for spares.

RA concern may take further necessary action accordingly

97	Case No.:11/16/80-ALC2/2017	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Approved
	HQ File :01/80/050/00274/AM18/	RLA File :53/24/040/00008/AM18/	Lic.No/Date:5310019514 05.10.2017	
Decision : The Committee decided to ratify the norms based on the recommendation of DIPP (TSW – Section)I.D no Nil dated 08.12.2017 (copy of letter is enclosed at the end of minutes) RA concern may take further necessary action accordingly				

98	Case No.:16/16/80-ALC2/2017	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2017 14.11.2017	Status: Deferred
	HQ File :01/80/050/00279/AM18/	RLA File :31/83/040/00083/AM18/	Lic.No/Date:3110066886 05.10.2017	Defer Date: 06.2.2018.
Decision : The Committee considered the case as per agenda and noted that application sent to DHI on 3.11.2017 for their for their examination and comments. Case is deferred to 06.2.2018..				

Manual Cases

S.No.384

Case No. A/R-110	M/s. Motherson	HQF.No.01/80/050/00541/AM15/DE S.I	Lic. No. & date
Meeting No.16/18	Sumi Systems Ltd., New Delhi	RA.F.No.05/24/040/00407/AM15	0510377258 dt.27.01.2014
Dated: 14.11.2017		Request for fixation of norms	
Decision: The committee considered the case and decided to refer to DIPP Chemical for their examination and comments. Case is deferred to 06.2.2018.			

S.No.385

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/DE S.I	Lic. No. & date
Meeting No.16/18		RA.F.No.03/95/040/00338/AM15	0310787040 dt.18.07.2014
Dated: 14.11.2017		Request for fixation of norms	
Decision: The Committee noted that Shri Dilip Naik, Manager (SCM) from the firm appeared before the Committee for 'Personal Hearing' in meeting no 3 dated 11.4.2017. The firm has not provided the information as suggested during Personal Hearing to enable Norms Committee. Final reminder sent to the firm through e mail on 10.8.2017. It is decided to remind the firm to furnish information within 15 days failing which case will be rejected without any further notice. Case is deferred to 06.2.2018..			

S.No.386

Case No. A/R-178	M/s. Donaldson India Filter Systems Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00145/AM16/DE S.I	Lic. No. & date
Meeting No. 16/18		RA.F.No.05/23/040/00074/AM16	0510394576 dt.16.06.2015
Dated: 14.11.2017		Request for fixation of norms	
Decision The committee considered the case and decided send a complete set of application to DIET for examination and comments.. Case is deferred to 06.2.2018..			

S.No.387

Case No. A/R-77	M/s. Glovis India Pvt. Ltd., Sriperumbudur	HQF.No.01/80/050/00315/AM16/DE S.I	Lic. No. & date
Meeting No.16/18		RA.F.No.04/24/040/00124/AM16	0410161029

Dated: 14.11.2017	, TN	Request for fixation of norms	dt.21.09.2015
Decision: The committee considered the case and decided send a complete set of application to DIET for examination and comments.. Case is deferred to 06.2.2018.			

S.No.388

Case No. A/R – 163	M/s Birla Furukawa	F.No.01/80/050/00350/AM16/D ES.I	Lic. No. and date
Meeting No.16/18	Fibre Optics	RLA No.17/24/040/00019/AM16	1710006132
Dated: 14.11.2017	Pvt. Ltd., Goa	Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	dt. 22.06.2015
Decision: Decision The committee considered the case and decided to request the firm to appear for Personal hearing before committee. Case is deferred to 06.2.2018..			

S.No.389

Case No. A/R – 164	M/s Birla Furukawa	F.No.01/80/050/00347/AM16/D ES.I	Lic. No. and date
Meeting No.16/18	Fibre Optics	RLA No.17/24/040/00033/AM16	1710006162
Dated: 14.11.2017	Pvt. Ltd., Goa	Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	dt. 11.08.2015
Decision: The committee considered the case and decided to request the firm to appear for Personal hearing before committee. Case is deferred to 06.2.2018.			

S.No.390

Case No. A/R – 165	M/s Birla Furukawa	F.No.01/80/050/00361/AM16/D ES.I	Lic. No. and date
Meeting No.16/18	Fibre Optics	RLA No.17/24/040/00043/AM16	1710006165
Dated: 14.11.2017	Pvt. Ltd., Goa	Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	dt. 27.08.2015
Decision The committee considered the case and decided to request the firm to appear for Personal hearing before committee. Case is deferred to 06.2.2018.			

S.No. 391

Case No. A/R – 166	M/s Shaktiman Rub Rolls P. Ltd., Kaithal.	F.No.01/80/050/00003/AM17/D ES.I	Lic. No. and date
Meeting No.16/18		RLA No.33/24/040/00007/AM16	3310030255
Dated: 14.11.2017		Request for re-consideration on ratification of norms.	dt. 07.10.2015
Decision The committee noted that complete set of application sent to DIPP (Chemical) for their examination and comments. Case is deferred to 06.2.2018..			

S.No.392

Case No.A/R – 04	M/s Dee Development Engineers Ltd., Haryana	F.No.01/80/050/000066/AM17/DES.I	Lic. No. and date
Meeting No.16/18		RLA No.05/23/040/00459/AM16	0510397502
Dated: 14.11.2017		Request for ratification of norms.	dt. 04.02.2016

Decision The committee noted that request of the firm has been sent to the DHI on for their comments. Case is deferred to 06.2.2018..

S.No.393

Case No.A/R – 06	M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00435/AM16/DES.I	Lic. No. and date
Meeting No.16/18		RLA No.03/94/040/00441/AM16	0310798673
Dated: 14.11.2017		Request for correction in ratification of norms.	dt. 04.09.2015

Decision: The committee noted that request of the firm has been sent to the DHI on 05.04.2017 for their comments, as earlier comments was given by DHI. However DHI vide their U.O.NO 3/25/16=TSW (B)stated to consult with DIPP in respect of export item 2 & 4 , accordingly matter referred to DIPP on 27.4.2017 for their comments. Case is deferred to 06.2.2018..

S.No.394

Case No.A/R – 07	M/s Sharma Pharmaceutica I Pvt. Ltd., Gujarat.	F.No.01/80/050/00308/AM14/DES.I	Lic. No. and date
Meeting No.16/18		RLA No.34/24/040/00131/AM14	3410037864
Dated: 14.11.2017		Request for ratification of norms.	Date 11.09.2013

Decision: The committee noted that reply furnished by the firm vide their letter dated 25.11.2017 in response to this office letter dated 10.8.2017 sent to DIPP on 29.12.2017 for comments. Case is deferred to 06.2.2018..

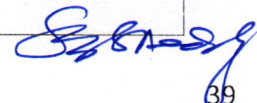
S.No.395

Case No.A/R – 08	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00241/AM16/DE S.I	Lic. No. and date
Meeting No.16/18		RLA No.03/95/040/00156/AM16	0310797014
Dated: 14.11.2017		Request amendment of ratification of norms.	Date 02.07.2015

Decision The committee noted that firm's request has been sent to the DRDO on 05.04.2017 for their comments. Committee decided to request the firm to appear for personal hearing before norms committee meeting . Case is deferred to 06.2.2018..

S.No.396

Case No.A/R – 28	M/s Terumo Penpol Private Limited, Thiruvananthapuram	F.No.01/80/050/00549/AM15/D ES.I	Lic. No. and date
Meeting No.16/18		RLA No.53/24/040/00014/AM15	5310018469
Dated: 14.11.2017		Request for ratification of norms.	dt.06.01.2015



Decision: The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017 it is decided to ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
Quadruple Blood Bag SAGM with WBRP Filter, Sampling Arm, NIP, Holder & D Bag	32000.000	1.PVC Compound	1.10 kg. / kg. content contained in export product
		2. Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 Number / number content contained in export product
		3. Evident Paper-Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr. /sq. mtr. number content contained in export product
		4. Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 Number / number content contained in export product
		5. Luer Adapter with Isoprene Sheath (VN LA IN PC, Quick Lock, Latex Free VA) XX-MN 2000 LV	1.03 Number / number content contained in export product
		6. Oxygen Absorber	1.03 Number / number content contained in export product
		7. Y Tube	1.03 Number / number content contained in export product
		8. Thermal Transfer Ribbon 110 mm width x 300 mtr Long	1.03 meter / meter content contained in export product
		9. Big Break off Valve Assembly (Big BOV Assembly)	1.03 Number / number content contained in export product
		10. Y Connector	1.03 Number / number content contained in export product
		11. Leucocyte Reduction Filter	1.03 Number / number content contained in export product
		12. Stamping Foil	1.03 Number

		Tape 27 mm width x 500 mtr Long	number content contained in export product
		13. Tube Connector	1.03 Number / number content contained in export product
		14. Tube Holder	1.03 Number / number content contained in export product
		15. A Connector	1.03 Number / number content contained in export product

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

S.No.397

Case No.A/R – 29	M/s Terumo Penpol Private Limited, Thiruvananthapuram	F.No.01/80/050/00548/AM15/D ES.I	Lic. No. and date
Meeting No.16/18		RLA No.53/24/040/00013/AM15	5310018470
Dated: 14.11.2017		Request for ratification of norms.	dt.14.01.2015

Decision: The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017 it is decided to ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
Quadruple Blood Bag SAGM with WBRP Filter, Sampling Arm, NIP, Holder & D Bag	160000.000	1. PVC Compound	1.10 kg. / kg. content contained in export product
		2. Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 Number / number content contained in export product
		3. Evident Paper-Plastic in Roll or Sheet (Self Adhesive)	1.03 sq. mtr. / sq. mtr. content contained in export product
		4. Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 Number / number content contained in export product
		5. Luer Adapter with Isoprene Sheath (VN LA IN PC, Quick Lock, Latex Free VA) XX-MN 2000	1.03 Number / number content contained in export product

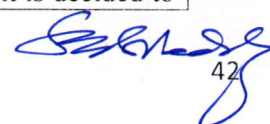
		LV	
		6. Oxygen Absorber	1.03 Number / number content contained in export product
		7. Y Tube	1.03 Number / number content contained in export product
		8. Thermal Transfer Ribbon 110 mm width x 300 mtr Long	1.03 meter / meter content contained in export product
		9. Big Break off Valve Assembly (Big BOV Assembly)	1.03 Number / number content contained in export product
		10. Y Connector	1.03 Number / number content contained in export product
		11. Leucocyte Reduction Filter	1.03 Number / number content contained in export product
		12. Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 Number / number content contained in export product
		13. Tube Connector	1.03 Number / number content contained in export product
		14. Tube Holder	1.03 Number / number content contained in export product
		15. A Connector	1.03 Number / number content contained in export product

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

S.No. 398

Case No.A/R – 30	M/s Terumo Penpol Private Limited, Thiruvananthapuram	F.No.01/80/050/00034/AM16/D ES.I	Lic. No. and date
Meeting No.16/18		RLA No.53/24/040/00021/AM15	5310018490
Dated: 14.11.2017		Request for ratification of norms.	dt.10.04.2015

Decision: The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017 it is decided to



ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1. Single Blood Bag	10050.000	1. PVC Compound	1.10 kg. / kg. content contained in export product
2. Single Blood Bag with Sampling Arm NIP, Holder & D Bag	25502.000	2. Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 Number / number content contained in export product
3. Double Blood Bag	32280.000	3. Evident Paper- Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr. / sq. mtr. content contained in export product
4. Double Blood Bag with Sampling Arm	24840.000	4. Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 Number / number content contained in export product
5. Double Blood Bag with Sampling Arm, NIP, Holder & D Bag	104199.000	5. Plasma Cap (Rubber Cap)	1.03 Number / number content contained in export product
6. Triple Blood Bag	135504.000	6. Luer Adapter with Isoprene Sheath (VN LA IN PC, Quick Lock, Latex Free VA) XX-MN 2000 LV	1.03 Number / number content contained in export product
7. Triple Blood Bag with Sampling Arm, NIP, Holder & D Bag	9280.000	7. Oxygen Absorber	1.03 Number / number content contained in export product
8. Triple Blood Bag SAGM with Sampling Arm, NIP & Holder	30016.000	8. Y Tube	1.03 Number / number content contained in export product
9. Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	80384.000	9. Thermal Transfer Ribbon 110 mm width x 300 mtr Long	1.03 meter / meter content contained in export product
10. Triple TAB Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	61848.000	10. Big Break off Valve Assembly (Big BOV Assembly)	1.03 Number / number content contained in export product
11. Quadruple Blood Bag with	9000.000	11. Y Connector	1.03 Number / number content

Signature
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Sampling Arm			contained in export product
12. Quadruple Blood Bag SAGM with Sampling Arm & Holder	5520.000	12. Soft Shell Filter (CRC Filter)	1.03 Number / number content contained in export product
13. Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	35028.000	13. Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 Number / number content contained in export product
14. Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	5472.000	14. Tube Connector	1.03 Number / number content contained in export product
15. Top & Bottom Quadruple Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	20016.000	15. Tube Holder	1.03 Number / number content contained in export product
16. Quadruple TAB Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	3528.000	16. PET-CPP Cover	1.02 Number / number content contained in export product

RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee .

Sl.No.399

Case No.A/R –31	M/s Alstom Transport India Limited, Bangalore.	F.No.01/80/050/00368/M15/DE S.I	Lic. No. and date
Meeting No.16/18		RLA No.07/24/040/00092/AM15	0710105249
Dated: 14.11.2017		Request for ratification of norms.	dt. 20.06.2014

Decision The committee noted that firm's request dated 11.04.2017 has been sent to DHI on 19.05.2017 and D/L issued to the firm on 30.10.2017 and their reply awaited. Case is deferred to 06.2.2018..

Sl.No. 400

Case No.A/R –32	M/s Peters Surgical India Pvt. Ltd. (Formerly Stericat	F.No.01/80/050/00597/M15/DE S.I	Lic. No. and date
Meeting No.16/18		RLA No.05/24/040/00414/AM15	0510392401

Dated: 14.11.2017	Gutstrings Pvt. Ltd., New Delhi)	Request for re-fixation of norms.	dt. 12.12.2014
Decision: The committee considered the case and decided to send the application to DIPP (chemical) for their comments..Case is deferred to 06.2.2018..			

Sl.No.401

Case No.A/R –34	M/s CICB – Chemicon Private Limited, Bangalore	F.No.01/80/050/00016/M14/DES.I	Lic. No. and date
Meeting No.16/18		RLA No.07/24/040/00452/AM13	0710093506
Dated: 14.11.2017		Request for ratification of norms.	dt. 01.02.2013
Decision: The committee considered the case and noted that D/L sent to the firm vide e mail dated 19.12.2017 to furnish information. Reply of the firm awaited. Case is deferred to 06.2.2018..			

Sl.No. 402

Case No.A/R –35	M/s Driplex Water Engineering Ltd., New Delhi	F.No.01/80/050/00018/M13/DE S.I	Lic. No. and date
Meeting No.16/18		RLA No.05/23/040/00450/AM12	0510317886
Dated: 14.11.2017		Request for revision of norms.	dt. 15.02.2012
Decision: The committee considered the case and decided to ask the firm to furnish information as per DHI D/L no. 3/224/2015-TSW (B) dated 12.10.2017. Case is deferred to 06.2.2018..			

Sl.No.403

Case No.A/R –36	M/s Doowon Automotive Systems India Pvt. Ltd., Tamil Nadu	F.No.01/80/050/00398/M17/D ES.I	Lic. No. and date
Meeting No.16/18		RLA No.04/24/040/00126/AM17	0410162418
Dated: 14.11.2017		Request for re-fixation of norms.	dt. 25.10.2016
Decision The committee noted that firm's request dated 05.04.2017 has been sent to DHI on 19.05.2017 for their comments . Committee decided to request the firm to appear for personal hearing before norms committee meeting . Case is deferred to 06.2.2018..			

Sl.No.404

Case No.A/R –38	M/s Doowon Automotive Systems India Pvt. Ltd., Tamil Nadu	F.No.01/80/050/00201/M17/DE S.I	Lic. No. and date
Meeting No.16/18		RLA No.04/24/040/00005/AM17	0410161896
Dated: 14.11.2017		Request for re-fixation of norms.	dt. 10.05.2016
Decision: The committee noted that firm's request dated 05.04.2017 has been sent to DHI on 19.05.2017 for their comments . Committee decided to request the firm to appear for personal hearing before norms committee meeting . Case is deferred to 06.2.2018.			

M. No. 6

online call at sl. No. - 04

DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC MEETING DATED 14/11/2017 – CASE NO. 78/8/80 (M/S ZENITH PRECISION (P) LTD. (ADVANCE AUTHORIZATION NO. 0710108234 DATED 19.05.2015)

Advance Authorization may be ratified as under:

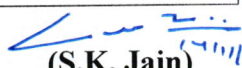
1. Quantities of export items may also be specified in Nos. in addition to their weights as given under:-

Sl. No	Quantity in Nos.	Sl. No	Quantity in Nos.	Sl. No.	Quantity in Nos.
1	372	35	457	69	1581
2	372	36	1587	70	849
3	315	37	3295	71	3322
4	77	38	727	72	332
5	75	39	427	73	1244
6	251	40	480	74	185
7	5	41	716	75	652
8	5	42	111	76	324
9	5	43	453	77	417
10	5	44	785	78	178
11	7	45	984	79	1207
12	7	46	1057	80	262
13	9	47	344	81	231
14	9	48	2628	82	900
15	35	49	474	83	184
16	34	50	474	84	4100
17	60	51	378	85	317
18	1489	52	323	86	1479
19	1447	53	323	87	753
20	72	54	281	88	64
21	82	55	42	89	50
22	1222	56	611	90	488
23	495	57	152	91	888
24	265	58	96	92	223
25	89	59	105	93	522
26	90	60	88	94	420
27	19	61	85	95	2378
28	32	62	93	96	2373
29	98	63	184	97	356
30	152	64	179	98	224
31	254	65	183	99	171
32	243	66	173	100	94
33	73	67	48		
34	138	68	338		

2. Quantities of import items may be allowed as under after taking 15% recovery from Aluminium scrap & 5 % recovery from Steel Scrap :

Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No	Quantity in Kgs after 15% /5% recovery	Sl. No.	Quantity in Kgs after 15% / 5% recovery
1	741.11	35	130.08	69	17.66
2	741.11	36	121.33	70	12.16
3	1732.39	37	200.63	71	191.43
4	104.86	38	198.57	72	32.78
5	101.58	39	76	73	129.41
6	280.40	40	68	74	180.58
7	8.38	41	85	75	31
8	8.38	42	106.15	76	12.26
9	8.61	43	314.45	77	95.05
10	8.61	44	239.88	78	29.16
11	13.23	45	300.13	79	124.97
12	13.23	46	31	80	915.54
13	17.63	47	96.15	81	114.77
14	17.63	48	55.55	82	45.95
15	47.52	49	34.14	83	34.01
16	45.87	50	34.14	84	439.47
17	11.18	51	71	85	498.61
18	103.43	52	179.83	86	82.14
19	97.20	53	179.83	87	1152.27
20	38.08	54	143.03	88	44
21	12.78	55	22	89	37.17
22	59	56	35.71	90	411.53
23	81.61	57	5.79	91	522.24
24	42	58	98	92	148.77
25	60.81	59	16	93	13.43
26	61.24	60	15.33	94	11.68
27	11.03	61	18.97	95	1724.10
28	12	62	20.74	96	1720.48
29	15.26	63	28	97	77.66
30	23.67	64	30.94	98	74.49
31	38.80	65	40.64	99	56.73
32	37.76	66	38.53	100	8.58
33	65.29	67	47.73		
34	150.73	68	55.51		

Norms Committee may take a view


(S.K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/78/2017-TSW/4 dated 14.11.2017.

online call at 81.150 - 25
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/11/2017 - Case No. 3/7/80 (M/s Undercarriage and Tractor Parts Pvt. Limited) (Advance Authorization No. 0310803853 dated 07.04.2016)

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 14 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 3819 Kgs. being less than 0.85 % of FOB value of exports.
3. Quantity of import item at Sl. No. 16 may be allowed as 602670 Kgs. as 1.363 Kg./Kg. content in the export products after taking 20% recovery from scrap.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/78/2017-TSW/25 dated 14/11/2017

online call at sl.no - 44
DHE

Department of Heavy Industry

Sub: Ratification of AA 3410042477 Bombardier

Ref :01/80/50/242/AM18 DES-I/535

Inputs

S.No Item	Quantity recommended
113, 180,565, 1374 to 1402,1419,1422	As per Standard Norms Misc C-1647
Remaining items	Net to net under GN4, with accountability. The unit of Item 130,138 be changed to numbers from Kgs and of Item 1025 to numbers from meters.

Item 493,495,501,506 – deleted being not covered under policy.

This has the approval of JS .



(K.K.Tiwari)
Industrial Adviser

DY DGFT ,DES-I
TSWB 3/80/2017 dated 29/11/2017

30/11/17

on-line case at 88110-56
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/11/2017 - Case No. 25/7/80 (M/s Frizair Pvt. Ltd.) (Advance Authorization No. 0910064686 dated 15.02.2017)

Advance Authorisation may be ratified as under:

1. Quantity of export item may be specified as 34560 Nos. (50112 Kgs.)
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 & 2.
3. Taking clue from SION C-1175, quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1175.
4. Quantity of import item at Sl. No. 3 may be allowed upto 0.5% of FOB value of export as per SION C-1175.
5. Import item at Sl. No. 4 may be allowed on net to net basis with accountability clause.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/78/2017-TSW/56 dated 14/11/2017

online case at Sl. No - 62
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/11/2017 - Case No. 20/7/80 (M/s Undercarriage and Tractor Parts Pvt. Limited) (Advance Authorization No. 0310812495 dated 13.04.2017)

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 14 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 3007 Kgs. being less than 0.82 % of FOB value of exports.
3. Word 'Relevant' may be prefixed with the description of import item at Sl. No. 16 and its may be allowed as 466872 Kgs. as 1.363 Kg./Kg. content in the export products after taking 20% recovery from scrap.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/78/2017-TSW/62 dated 14/11/2017

online call at 11.10 - 85
DHJ-

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no-3110066848 dt 23-08-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. Based on the information submitted, this Office recommends the following.

Export

Bagasse fired Travelling grate Boiler, 2X120 TPH - 2 numbers. The total export weight of two boilers is 542.1 MT & the same may be incorporated in the AA. The pressure of export product to be amended to 170 bar and incorporated to the AA.

Since the export & import is same as that of AA no- 3110066782 dt 12-06-17, this Office recommends import on repeat basis with the above AA.



B.C. Nayak
Development Officer
07-11-17

DGFT, Economic Officer, NC-I
Deptt. of HI, UO No 3(28)/17-TSW(B)

dated

Received
17/11/17

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

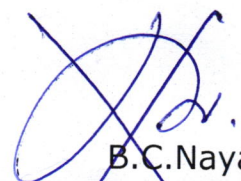
Subject: Application of M/S Thermax Limited for ratification of norms of AA no-3110066848 dt 23-08-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. Based on the information submitted, this Office recommends the following.

Export

Bagasse fired Travelling grate Boiler, 2X120 TPH - 2 numbers. The total export weight of two boilers is 542.1 MT & the same may be incorporated in the AA. The description of export product to be amended to 170 bar.

Since the export & import is same as that of AA no- 3110066782 dt 12-06-17, this Office recommends import on repeat basis with the above AA.


B.C.Nayak
Development Officer
07-11-17

DGFT, Economic Officer, NC-I
Deptt. of HI, UO No 3(28)/17-TSW(B)

dated

**Office of Directorate General of Foreign Trade
New Delhi -0**

ACTION DETAILS

Case Number : 24/9/80-ALC2/2017	Party Name : THERMAX LTD.,	Current Case Status : Case Approved
HQ File No: 01/80/050/00202/AM18/ Date: 21.07.2017	RLA File No: 31/83/040/00037/AM18/ Date: 07.06.2017	Licence No.: 3110066782 Date: 12.06.2017

	Meeting No: 12/80-ALC2/2017	Meeting Date: 12.09.2017	Status : Case Approved	Date :12.09.2017
2	Decision :The committee decided to ratify the norms based upon the written comments of DHI U.O.No. 3/87/17-TSW (B) dated 10.8.2017 (copy of the letter attached at the end of minutes) RA concern may take further necessary action accordingly.			

	Meeting No: 9/80-ALC2/2017	Meeting Date: 01.08.2017	Status : Deffered and Re-indexed	Date :12.09.2017
1	Decision :The Committee noted that the firm's application has been sent to DHI on 26.7.2017 for examination and comments. Case is Deferred to 12.09.2017.			

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~~Online case at SL.No - 143~~ 143
~~DATE~~

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no-3110066782 dt 12-06-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. Based on the information submitted, this Office recommends the following.

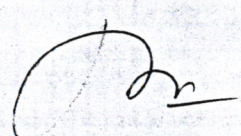
Export

Boiler Pressure parts - 4 numbers. The total export weight is 2719.93 MT & the same may be incorporated in the AA.

Import

Item no	Item	Recommendation
1 to 29	Relevant Steel pipes/tubes	1.02 Kg/Kg content in export product as applied for taking clue from of C-1647
30 to 36,	Relevant steel plates	1.02 Kg/Kg content in export product as applied for .
37	CS Cyl Shell course	Net to net
38 to 40,	Steel bars	1.02 Kg/Kg content in export product as applied for .
41 to 54	Castings & forgings, CS Plate and elbows.	The firm has claimed these to be components. The same may be allowed under GN-4 with accountability.
55 to 62	Welding consumables	2% of the weight of relevant steel to be welded for use in Export product taking clue from C-1647.

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
10-08-17

DGFT, Economic Officer, NC-I
Deptt. of HI, UO No 3(87)/17-TSW(B)

dated

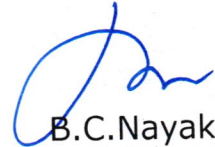
online case at sl. no - 88
DHI

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Magneti Marelli Systems ratification
of norms of 0510403850 dt 30-08-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/s Magneti Marelli Systems . The firm has applied for import of 100,000/ numbers of Rear Toe Link for which it proposed to import 1,05,000 numbers of Rear Toe Link Bush. The Import item is a component. This Office recommends import of 100,000/ numbers of Toe Link Bush under GN-4 with out any wastage & with accountability.

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
03-10-17

DGFT (FTDO, DES-I)
Deptt. of HI, UO No 3(79)/16-TSW(B)

dated

on-line case at Sl. No - 99
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/11/2017 - Case No. 4/16/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410163506 dated 12.09.2017)**

Advance Authorisation may be ratified as under:

1. 'UOM' of import item at Sl. No. 12 may be corrected as "Number".
2. Quantities of import items at Sl. No. 1, 2, 5 to 14, 17 to 25 & 27 to 35 may be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. No. 3, 4, 15, 16 & 26 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/78/2017-TSW/92 dated 14/11/2017

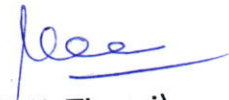
online call at Sl. No - 93
DHJ

Department of Heavy Industry
Udyog Bhavan

Ref: AA No.510404001 - Jssi Hydraulic
ID No: 1/80/50/271/AM-18/DES.I dated 23/11/2017

The applicant may be requested to provide following:

1. The dimension ID, OD & length in meters of the export products.
2. Catalogue/photograph of Export Product at S.No.104 and the manufacturing process to make it out seamless tubes.



(K.K. Tiwari)
Industrial Adviser

Dy. DFGT, DES-1
F.No.3/94/2017-TSW(B) dt. 4.11.2017

on-line case at SI.No- 95
DIPP

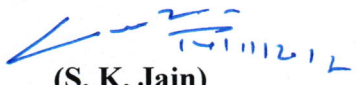
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 14/11/2017 - Case No. 3/16/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410163535 dated 19.09.2017)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 & 27 may be allowed as applied for being less than 0.10 % of FOB Value of exports.
2. Quantities of import items at Sl. No. 2 to 8, 10 to 15, 18 to 26 & 28 to 44 may be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. No.9, 16 & 17 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/78/2017-TSW/95 dated 14/11/2017

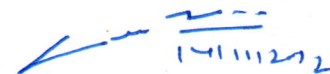
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 14/11/2017 - Case No. 15/16/80 (M/s Daniel Measurement Solutions P Limited) (Advance Authorization No. 3410043491 dated 20.09.2017)

Advance Authorization may be ratified as under:

1. For export item at Sl. No. 1, import items at Sl. No. 1 to 7 may be allowed on net to net basis with accountability clause.
2. For export item at Sl. No. 2, import items at Sl. No. 8 to 14 may be allowed on net to net basis with accountability clause.
3. For export item at Sl. No. 3, import items at Sl. No. 15 to 21 may be allowed on net to net basis with accountability clause.
4. Import items at Sl. No. 22 to 24 may be allowed as per policy for spares.
5. For export item at Sl. No. 5, import items at Sl. No. 25 to 33 may be allowed on net to net basis with accountability clause.
6. For export item at Sl. No. 6 import items at Sl. No. 34 to 41 may be allowed on net to net basis with accountability clause.
7. For export item at Sl. No. 7, import items at Sl. No. 42 to 49 may be allowed on net to net basis with accountability clause.
8. Import items at Sl. No. 50 to 66 may be allowed as per policy for spares.

Norms committee may take a view


14/11/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/78/2017-TSW/96 dated 14/11/2017

No.7/9/2016-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advanced Authorization No.5310019514 dated 5.10.17. M/s. Terumo Penpol Private Ltd.- Kerala

DGFT U.O.No.01/80/50/274/AM-18/DES-1/645 dated 6.11.2017

The case has been examined and based on information /document furnished by the firm and taking cue from SION H-67, norms for the manufacture of 'Blood Bags', the following norms are recommended :

Item of Export	Quantity (Numbers)	Item of Import	Quantity
1.Single Blood Bag	9380.00	1.PVC Compound	1.10 Kg. / kg content contained in export product
2. Single Blood Bag with NIP	6300.00	2.StainlessSteel Capillary (cannule with protective cap) (Needle Assembly)	1.03 Number / number content contained in export product
3. Single Blood Bag with sampling Arm & NIP	3600.0	3.Evident Paper-Plastic in rolls or sheets (self adhesive)	1.04 Sq. mtr./ sq. mtr content contained in export product
4. Single Blood Bag with sampling Arm NIP & Holder	5568.00	4.AluminiumFoil Cover (Laminated Aluminum Pouch)	1.02 Number / number content contained in export product
5. Single Blood Bag with sampling Arm & NIP & D Bag.	4084.00	5.Plasma Cap (Rubber Cap)	1.03 Number / number content contained in export product
6. Single Blood Bag SAGM	2100.0	6.Luer Adaptor Holder Assembly	1.03 Number / number content contained in export product
7. Single Transfer Bag	5100.00	7.Oxygen Absorber	1.03 Number / number content contained in export product
8.Double Blood Bag	28020	8.Y tube	1.03 Number / number content contained in export product
9. Double Blood Bag with sampling Arm & NIP	1848.00	9.ThermalTransfer Ribbon 110 mm wide x 300 meters long	1.03 meter / meter content contained in export product
10. Double Blood Bag with sampling Arm , NIP, Holder & D Bag.	53802.00	10.BIG Break off valve (big BOV)	1.03 Number / number content contained in export product
11.Triple Blood Bag	15344.00	11. Y Connector	1.03 Number / number content contained in export product
12. Triple Blood Bag with sampling Arm	1872.00	12.Soft Shell Filter (CRC Filter)	1.03 Number / number content contained in export product
13. Triple Blood Bag with sampling Arm & NIP & D Bag.	85680.00	13.Stamping Foil Tape27 mm width x 500 mtrs.	1.03 Number / number content contained in export product
14. Triple Blood Bag SAGM	9224.00	14.Tube Connector	1.03 Number / number content contained in export product

15. Triple Blood Bag SAGM with sampling Arm	1360.00	15. Tube Holder	1.03 Number / number content contained in export product
16. Triple Blood Bag SAGM with sampling Arm & NIP & Holder D Bag.	56184.00	16. BIG Break off valve Sleeve (Big BOV Sleeve)	1.03 Number / number content contained in export product
17. Top & Bottom Triple Blood Bag SAGM with sampling Arm & NIP & Holder & D bag.	30772.00	17. TAB Tube Connector	1.03 Number / number content contained in export product
18. Quadruple Blood Bag SAGM with sampling Arm NIP , Holder & D bag.	3216.00	18. PET – CCP Cover	1.02 Number / number content contained in export product
19. Quadruple Blood Bag SAGM with sampling Arm & Holder	2760.00		
20. Quadruple Blood Bag SAGM with sampling Arm NIP Holder & D BAG.	22128.00		
21. Quadruple Blood Bag SAGM Buffy with sampling Arm NIP Holder & D BAG.	5568.00		
22. Top & Bottom Quadruple Blood Bag SAGM with CRC Filter sampling Arm NIP Holder & D BAG.	24534.00		
23. Top & Bottom Quadruple Blood Bag SAGM with sampling Arm , NIP, Holder & D BAG.	49665.00		
24. Quadruple Transfer Bag	1860.00		


(Nand Lal)
Consultant
08.12.2017

DGFT (DES-I)


11/12/17

61

Manual call at 87. No - 402 (D)
DHI

DL
DHI

Government of India
Department of Heavy Industry
TSW(B) Section

Ref: AA No: 510317886 Driplex Water Engineering
ID No. 01/80/50/18/AM-13/DES-I dt.28.9.2017

The applicant may be asked to inform the net content of Ion Exchange Resin in kg and litres in Export Product and reason for wastage claim over the net content.



(K.K. Tiwari)
Industrial Advisor

Dy.DGFT. DES.I

F.No.3/224/2015-TSW(B)

14/10/2017

Not placed in
M. No 14 dt 10-10-17